

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 788 of 2020

IN THE MATTER OF:

Vijender Goel

...Appellant

Versus

VMA Chemicals Pvt. Ltd.

...Respondent

Present: -

For Appellant: Mr. Sanjay Kumar Maria and Mr. Anant Maria, Advocates.

For Respondent: Mr. Prabhat Kumar, Advocate.

O R D E R
(Virtual Mode)

19.01.2021 In earlier order dated 11-12-2020, learned counsel for the Respondent was directed to file Reply Affidavit within two weeks. It appears that he has filed his Reply Affidavit on 15-01-2021, after the period expired. However, it is taken on record.

Learned counsel for the parties may also file short written submissions, not exceeding three pages, along with the pleadings supported by the relevant case law within one week.

List the Appeal 'For Admission (After Notice)' on **1st February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)